



2026:AHC:48110

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6349 of 2026

Dharmendra Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Babu Lal Ram, Gyanendra Kumar
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State, Sri B. K. Tripathi, learned counsel for the respondent no.3 and perused the record.

2. An order dated 09.10.2024 was passed in favour of the petitioners by the respondent no.2-Sub Divisional Magistrate, Machhlisahr, District Jaunpur in the proceedings under Section 24 of the U.P. Revenue Code, 2006. After the aforesaid order was complied with again interference has been made hence petitioners submitted an application before the respondent no.2 on 17.10.2025. Since no decision has been taken hence present writ petition.

3. It is argued by learned Standing Counsel that respondent no.2 will take a decision in the matter expeditiously.

4. With the consent of learned counsel for the parties, the writ petition is being disposed of at the admission stage itself.

5. In the facts and circumstances, the petitioners are permitted to submit a fresh application before the respondent no.2 along-with certified copy of this order within a period of three weeks from today. If such a representation is made, the respondent no.2 is directed to pass appropriate order in accordance with

law within a further period of six weeks.

6. With the aforesaid observations, present writ petition is disposed of finally.

March 10, 2026
Pramod Tripathi

(Prakash Padia,J.)